

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Listed on: 31.08.2015
Court No. 6
Item No. 44

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) No. 35095 OF 2012

WITH PRAYER FOR INTERIM RELIEF

WITH

INTERLOCUTORY APPLICATION NO. 1

(Application for Condonation of Delay in filing the SLP)

KULRAJI (D) TR. LRS.

...PETITIONERS

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 09.11.2012, when the Court was pleased to pass the following order:

“Issue notice on the application for
condonation of delay, as also on the Special
Leave Petition.”

It is submitted that there are three respondents. Respondent Nos. 1 and 2 (i.e. State of U.P.) are represented through Mr. Vinay Garg, Advocate and Counter Affidavit has been filed. The same has been included in the SLP Paper Books. Respondent Nos. 3(1) to 3(IV) are represented through Mr. Narender Singh Yadav, Advocate but no Counter Affidavit has been filed.

Service of show cause notice is complete.

The matter above mentioned was listed before Court of Ld. Registrar on 10.07.2015, when the following order was passed:

“In respect of legal representative nos. i-iv of deceased respondent
no. 3, counter affidavit has not been filed despite last opportunity
given.

In respect of respondent nos. 1 and 2, counter affidavit has been
filed.

Matter stands complete. Registry to process the same for listing
before the Hon'ble Court as per rules.”

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 27th day of August, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. Manu Shankar Mishra, Advocate

Mr. Vinay Garg, Advocate

ASSISTANT REGISTRAR